

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION No. 822
TO BE ANSWERED ON 26th July, 2024**

AMENDMENT IN NATIONAL MEDICAL COMMISSION ACT

822. SHRI S VENKATESAN:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government is aware of the resolution of Tamil Nadu State Legislative Assembly dated 28 June, 2024 urging the Union Government to approve Tamil Nadu's NEET exemption bill and to make amendments to the National Medical Commission Act in order to abolish NEET at the national level;

(b) if so, the details thereof; and

(c) if so, the details of the response of the Government to the resolution of Tamil Nadu Legislative Assembly?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE
(SMT. ANUPRIYA PATEL)**

(a) to (c): No proposal is under consideration with Government to amend National Medical Commission (NMC) Act, 2019 for abolishing NEET at the national level.
